

Mr. Speaker: The hon. Member wants to know whether they are being taken up next week or afterwards.

Shri B. R. Bhagat: Not in the next week.

Mr. Speaker: Hon. Members would like to know this. They feel that these are very urgent, and, therefore, they must be informed whether they are being taken up next week, not the next week, but the week after the next. They want to know about the programme about their being included on the agenda, and they must be informed. When the Minister of Parliamentary Affairs comes, he should inform them of the programme.

Shri D. C. Sharma (Gurdaspur): I had sent a calling-attention notice yesterday which related to a railway accident in which thirty-one persons were injured. May I know what the fate of that calling-attention notice is?

Mr. Speaker: I have never answered such queries in the House.

श्री रामसेवक यादव (बाराबंकी) : अध्यक्ष महोदय, पिछली बार भी मैंने कहा था। एक तो जैसा श्री बनर्जी ने कहा, भ्रष्टाचार का मामला है, इस को लिया जाना चाहिए। और दूसरा पिछड़े वर्ग आयोग के प्रतिवेदन का मामला है, जो कि ६ साल से चला आ रहा है। उसके पीछे न जाने कितना प्रयास हुआ है। पिछली बार एक प्रस्ताव भी पास हो गया था लेकिन फिर भी वह समय के अभाव के कारण रह गया। अब की बार भी प्रस्ताव स्वीकार हो गया है।

अध्यक्ष महोदय : मिनिस्टर आफ पार्लियामेन्टरी एफेयर्स आज हाज़िर नहीं हैं। मेम्बर साहब जो चीज चाहते हैं वह मुझे लिख कर दे दें मैं उसका जवाब ले लूंगा।

श्री रामसेवक यादव : यह भी सरकारी विज्ञान है, यह भ्रष्टाचार

अध्यक्ष महोदय : जोकाम अगले वीक होगा सिर्फ उसका ऐलान किया गया है, और कोई दूसरा काम आप चाहते हैं तो, जसा मैं ने कहा, आप मुझे लिख कर दे दीजिये, और मैं उसका जवाब ले लूंगा।

Shri Hari Vishnu Kamath (Hoshan-Sadar): It is regrettable that Shri to the fact—and you must also have noted it—that Government have not brought forward, nor have they declared their intention to bring forward according to your directive, the quorum Bill or rather the anti-quorum Bill. I hope Government would be prepared to face the consequences.

Mr. Speaker: He had already given that warning.

Shri Hari Vishnu Kamath: I would like to repeat it.

PERSONAL EXPLANATION BY A MEMBER

Shri Shiv Charan Gupta (Delhi Sadar): It is regrettable that Shri Kachhavaia, the hon. Member from Dewas made certain charges against me in the House on the 27th November, 1963, while speaking on the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1963. He threw overboard all decency in public life and made insinuations and malicious, false and baseless charges. Shri Kachhavaia has commented on my life-history. I am proud that I was a milk-vendor and I am still in that business, and the Congress and the people of Delhi raised me out of dust and gave me stature in public life.

His contemptuous reference to the rising of a common man like me in public life reflects his feudal outlook. The Congress party and Congressmen always take pleasure in seeing the people from the masses coming up in

[Shri Shiv Charan Gupta]

public life and thus creating confidence in the system of democracy.

It is quite unfounded and baseless that I ever did any land business, purchased and sold land and thereby made profits. He stated that he could produce proofs. I challenge him to submit proofs and be ready to face the consequences for his failure to do so. It is again wrong and baseless that any land was ever sold through me. It is also baseless that any colony has been named in Delhi or outside after my name. It is unfortunate that the hon. Member Shri Kachhavaiya should take recourse to character assassination, lower the standards of public conduct and degenerate public life.

In the circumstances, I would request you to ask the hon. Member to withdraw his remarks.

अध्यक्ष महोदय : विद्वद्गुरु करने का तो स्वाल पैदा नहीं होता ।

श्री कछवाय (देवास) : उनका बयान हिन्दी में भी सुनाया जाए ।

अध्यक्ष महोदय : वह कहते हैं कि जो आपने चार्ज लगाये वह गलत हैं । उन्होंने न तो जमीन ली, न कोई कालोनी उन के नाम से बनी है । वह गरीब जरूर थे, लेकिन कांग्रेस गरीबों को अपनाती है । अगर आप साबित कर सकते हैं तो साबित करें ।

Shri Shiv Charan Gupta: I would request you to expunge those remarks.

Mr. Speaker: They cannot be expunged. If they are wrong, there is a counter-statement now, and both would remain on the record.

एक माननीय सदस्य : हिन्दी में भी बतला दिया जाये ।

अध्यक्ष महोदय : मैं ने समझा दिया है, और समझाने की जरूरत नहीं है ।

Shri A. P. Jain (Tumkur): I suggest that it can be referred to the Committee of Privileges.

12.26 hrs.

MOTION RE: REPORT ON MID-TERM APPRAISAL OF THIRD FIVE YEAR PLAN

Mr. Speaker: The House will now take up further consideration of the motion moved by Shri B. R. Bhagat on the report on the Mid-term Appraisal of the Third Five Year Plan. Out of 15 hours allotted, 1 hour and 35 minutes have already been taken up, and 13 hours and 25 minutes now remain.

Shri D. N. Tiwary who was in possession of the House may continue his speech now.

Shri D. N. Tiwary (Gopalganj): Last evening, I was describing the condition of Bihar and its utter dependence on agriculture. The population depending on agriculture in Bihar is nearly 86 per cent as compared with the all-India average of 70 per cent.

I had also referred to the discriminatory treatment meted out to Biharis in the Central undertakings. Then, I was interrupted by the hon. Minister of Steel, Mines and Heavy Engineering. For his information, I want to quote certain figures. In the Heavy Engineering Corporation, Ranchi, out of technical and engineering posts, only 406 are held by Biharis, and 1638 are held by non-Biharis. In Sindi too, out of 90 engineering posts only 6 are held by Biharis, and 89 are held by others. In other posts also, the position of Biharis is not very good, if we compare the position with what exists in the State undertakings established in other States. When you go to Madras or Calcutta or Bombay, you will hardly find a single Bihari there . . .

Mr. Speaker: The hon. Member should address me. I would request hon. Members to be careful that they do not address the Ministers directly. We have had experience of two years in this new House also. Addressing the Chair is a wholesome procedure and that must be followed.